

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 141/9/NCLT/AHM/2017

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.12.2017**

Name of the Company: Contech Engineers Pvt Ltd.
V/s.
Wind World (India) Ltd

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	PRATIK THAKKAR	Advocate	Operational Creditor	P Thakkar
2.	ANIP A GANDHI	Advocate	Respo.	Anip A Gandhi
3.	Dhruvil Shah.	PCS	Operational Creditor	Dhruvil Shah
4.	MAHESH KUMAR	Advocate	Respondent	Mahesh Kumar
5.	Rashid Boatwala	Advocate	Respondent	Rashid Boatwala

ORDER

Learned PCS Mr. Dhruvil Shah with Learned Advocate Mr. Pratik Thakkar present for Operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Mahesh Kumar with Learned Advocate Mr. Rashid Boatwala present for Respondent.

Learned Advocate Mr. Pratik Thakkar filed Vakalatnama for Respondent.

Petitioner submitted that he wants to file some documents relating to the instant matter.

Petitioner shall file document with a copy to the Respondent.

List the matter on ²⁰18.12.2017.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 8th day of December, 2017.